29

i, the truth? Is he a Constitutional authority or is he waging a "war against the Members of Parliament, against the Prime; Minister, that he is circulating to the Members of Parliament a letter he had sent to the Prime Minister?

SHRI H. R. BHARDWAJ: Sir, this Is not true that there is any warlike situation, It is a very peaceful Government. . (.Interruptions).

SHRI G. SWAMINATHAN: The Government is very peaceful but the Chief election Commissioner is not peaceful.

'I HK PRI Mt MINISTER C-HR1 P. V. NARASIMHA RAO): Mr. Chairman, it is beter not to comment on these mat ters. We have to And solutions to the:: problems when they arise. This is a ques tion of interpreting the Constitution. Tho Chief Election Commi.sioner interprets ii in ot e way, we interpret another way. Then must be some methods of coming to so ac consensus on this. We are trying this. L would request hon. Members not to like it up at this stage.

"2 8. I I ite Questioner (Shri Ashok Mital 1 was absent. Fer answer vide col.infra.]

Offer:, of Companies other than HAL for the Modernisation Project of Penicillin

*209. SHRI CHIMANBHAI MEHTA: SHRI ANANT RAY DEVSHAN-KER DA V3:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether Government's attention h»s been drawn to the news-item publish?.\ in the Indian Express dated 7th July, 1994 under the caption "HAL tie-up plan with max-GB in rough weather";
- (b) if so, what is Government's reaction thereto:
- (c) whether it is a fact that the moder nisation project for Penicillin G is being negotiated with Max-GB exclusively, ig noring open tendering norms;
 - (d) if so, the reasons therefor;
- (e) the details of other bidders for modernisation project whose offers

have not been considered, though technologically and financially more beneficial for HAL; and

(fl the details of all tile oilers received by HAL and the Ministry for the "Modernisation of the plant?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI LAKHAN SINGH YADAV): (a) to (fl A Statement is laid on the Table of the House.

Statement

(a) Yes, Sir.

(b) to (f)A Memorandum of Understanding (MOU) has been entered into between Hindustan Antibiotics Limited (HAL) and MAX-GB for technology upgradation in the existing Penicillin plant of HAL through a joint venture collaboration. The Joint Venture is subject to approval of the Government which has not yet been given. The matter rc-l:ili"!» to the proposed join; venture between HAL and MAX-GB is now before the Hon'ble High Court of Delhi et New Delhi through Writ Petitions No. CW 3161/94, 3161/94 and 3181 !94. The Show Cause Notices for these Writ Petitions have been received by this Ministry only on the 5th. August, 1994. The Union of India *» the first respondent in tho said three Writ Petitions, the other respondents being HAL, MAX-GB Managing Director, HAL.

और राम सखन सिंह यावदः उत्तर पर रखागधाहै लेकिन सभा पटल बाद में ग्रापका ध्यान राज्य सभा डसके श्राफ ओसिजर एंड कंडक्ट ग्राफ बिजनेस, पेज-17, पर धारा 47(2) XIX की छोर दिलाना बाहता है जिसमें कहा गया है-

"It shell not ask for information on a matter which is under adjudication by a COURD of law baving jurisdiction in any part of India."

इसके साथ साथ मैं ापका ध्यान . , . (रथस्थान)

श्री चिमनभाई मेहता : 12 बज जायेंगे।

MR. CHAIRMAN Pleased let the

भो राम अखन सिंह बादव : इसके साथ साथ लोक: सभा में जो डिबेट हुन्ना है 1959 में, उस पर जो स्पीकर का रूलिंग हुन्मा है, उसकी ब्रोर में ब्रापका ध्यान दिलाना चाहता है।

"The hon. Members know that be fore investigalion are started, they may not be in a position to give any information-----"

"But if the information is followed tip by a case launched jn court of lav, it becomes *sub judice*, Therefore, it Ts no good putting this question."

मैं श्रापका ध्यान इस श्रोर दिलाना चाहता है कि जो श्रथत पूछा गया है उसके संबंध में तीन पार्टियों ने दिल्ली हाई कोर्ट में केस दाखिल कर दिया है।

MR. CHAIRMAN: Mr. Minister, the Question Hour is over.

SHRI CH1MANBHAI MEHTA; Sir, lie lias already laid the statement on the Table and then he is talking like this.

MR. CHAIRMAN; I understand il became *sub-judice* afterwards.

SHRI CHIMANBHAI MEHTA: No, no. It is laid on the Table today. Why is he saying it is *sub judice?* lust because he wanted to avoid the supplementaries he has done this.

Inspection Bunglows of MES

*261. SHRI RAM NATH KOVIND: Will the PRIME MINISTER be pleased Io state:

- (a) what are the aims and functions for which MES (Military Engineering Service) Inspection Bunglows were set up:
 - (b) what are the criteria and conditions

to be fulfilled in sanctioning of these Bungalows:

- (c) the number of MES Inspection Bungalows in existence and operation In the country alongwith the total number of Suites/ Rooms; i.e. Bed capacity;
- (d) what has been the total expenditure on maintaining and running these Bungalows and what has been the corresponding revenue from occupancy of these inspection Bunlows separately from occupants on duty tour and occupants not on duty during the last three years;
- (e) whether the charges for occupation of Inspection Bunglows have been suitably revised due to increase in cost of maintenance, if so, to what extent;
- (fj how many new MES inspection Bungalows have been added during the last three years and how many old Inspection Bungalows have been closed down; anil
- (g) what action is envisaged or is being taken to curtail the operation of MES Inspection Bungalows in the interest of economy?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI MAL-LIKAR.TUN): (a) to (g) MES Inspection Bungalows have been provided at various stations for the convenience of the officers and subordinates who have to tour on duty in connection with planning and inspection of works services. There are in all 133 Inspection Bungalows which have altogether 475 suites with 950 beds. These are intended to be a facility to touring officers.

Before taking a decision to establish an Inspection Bungalow in a Station, various factors such as work load, number of officers visiting the station, the distance from the nearest MES Inspection Bungalow, availability or alternative accomo-modation etc. are taken into account.

The details of estimated expenditure incurred on the maiutenancs|upkeep of incurred Bungalows and the actual revenue earned therefrom during the preceding 3 years is indicated in the Statement-I attached (See below)